

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1078 of 2021**

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| Animesh Kumar Sao @ Animesh Kumar @ Toni | ... | Petitioner     |
| Versus                                   |     |                |
| The State of Jharkhand                   | ... | Opposite Party |

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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| For the Petitioner | : | Mr. Mohit Prakash, Advocate |
| For the State      | : | Mr. Saket, Addl. P.P.       |

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**Order No.02 Dated- 05.04.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Gumla P.S. Case No.442 of 2020 registered under sections 306 of the Indian Penal Code.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner has abetted the suicide of the daughter of the informant. It is further submitted that the allegations against the petitioner are all false and in his restatement, the informant has categorically stated that the deceased was in love with the petitioner and as the informant and his wife were against solemnizing marriage of the deceased with the petitioner, hence the deceased committed suicide. It is further submitted that there is no overt act attributed to the petitioner which could have led commission of suicide by the deceased rather the informant and his wife are responsible for commission of suicide by the deceased. It is then submitted that the petitioner undertakes to

cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Gumla, in connection with Gumla P.S. Case No.442 of 2020 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-